

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1973-74 along with the Audited Accounts,

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

(4) (i) A copy of the Annual Report (Hindi and English version) of the Indian Institute of Technology, Bombay, for the year 1973-74.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-9789/75].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961 :—

(i) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1972-73 along with the Audit Report thereon.

(ii) (a) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1973-74 along with Audit Report thereon.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-9790/75].

11.19 hrs.

ANNOUNCEMENT RE. PANEL OF CHAIRMEN

MR. SPEAKER : I have to inform the House that under rule 9 of the Rules of Procedure I have nominated the following as members of the Panel of Chairmen : Shri Bhagwat Jha Azad, Shri H. K. L. Bhagat, Shri Ishaque Sambhali, Shri Basant Sathe, Shri C. M. Stephen and Shri G. Viswanathan.

SHRI S. M. BANERJEE (Kanpur):
No lady Member ?

MR. SPEAKER : You may consider anyone of them as lady.

11.20 hrs.

MOTION RE: BUSINESS TO BE TAKEN UP IN THE SESSION AND SUSPENSION OF CERTAIN RULES OF PROCEDURE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"This House resolves that the current session of Lok Sabha being in the nature of an emergent session to transact certain urgent and important Government business, only Government business be transacted during the session and no other business whatsoever including Questions, Calling Attention and any other business to be initiated by a Private Member be brought before or transacted in the House during the session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in Lok Sabha do hereby stand suspended to that extent."